

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00282/2018

Dated Tuesday the 27th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

H.K.Sharma,
Assistant Salt Commissioner (Retired),
now residing at Flat no. 1, Plot-15,
Rajaramchandra Marg,
Shatinagar, DCM,
Jaipur 302019.Applicant

By Advocate M/s. Menon, Karthik Mukundan & Neelakantan

Vs

- 1.Union of India rep by its,
Secretary to Government,
Ministry of Commerce and Industry,
Dept of Industrial Policy & Promotion,
Government of India,
Udyog Bhavan,
New Delhi 110011.
- 2.The Salt Commissioner,
Government of India,
No. 2-A, Lavan Bhavan,
Lavan Marg,
Jhalana Doongari,
Jaipur 302004.
- 3.The Chief Controller of Accounts,
Ministry of Commerce and Industries,
Udyog Bhavan,
New Delhi.Respondents

By Advocate Mr. C.Kulanthaivel

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “a) to direct the respondents to open the sealed cover of the applicant w.r.t promotion as Deputy Salt Commissioner and grant the applicant promotion to the said post with effect from 22.07.2014 with full pay and allowances and
- b) to direct the respondents to regularize the period of suspension from 05.08.2014 to 04.11.2014 as duty period for all purposes; and
- c) to direct the respondents to grant the 3rd financial upgradation under the MACP scheme due from 31.07.2014 and
- d) to direct the respondents to disburse leave encashment benefit for 300 days and
- e) to direct the respondents to refix the pension and compute the terminal benefits including gratuity accordingly and
- f) to direct the respondents to release the monetary benefits as detailed in relief (a) to (e) within a period to be stipulated by this Hon'ble Tribunal and
- g) pass such further or other orders as may be deemed fit and proper.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by the non-consideration of his Annexure A10 representation dt. 27.11.2017. It is submitted that the applicant would be satisfied if the competent authority is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. C. Kulanthaivel takes notice for the respondents.

4. Keeping in view the limited relief sought by the learned counsel for the applicant, the competent authority is directed to consider Annexure A10 representation of the applicant dt. 27.11.2017 in

accordance with law and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
27.02.2018**

SKSI